

BEFORE
THE HON. NATIONAL GREEN TRIBUNAL
(WESTERN ZONE – PUNE) 1ST FLOOR, NEW
ADMINISTRATIVE BUILDING,
OPP. COUNCIL HALL, PUNE

INDEX

ORIGINAL APPLICATION NO.109/2025(WZ)
HASMUKHBHAI BAHECHARBHAI PARMAR
V/S
HON. SECRETARY, WATER RESOURCES & ORS.

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BEFORE
THE HON. NATIONAL GREEN TRIBUNAL
(WESTERN ZONE – PUNE) 1ST FLOOR, NEW
ADMINISTRATIVE
BUILDING, OPP.
COUNCIL HALL, PUNE

AFFIDAVIT IN OA-109 OF 2025

IN THE MATTER OF:-

HASMUKHBHAI BAHECHARBHAI PARMAR,

.....The Applicant in Person

VERSUS

HON. SECRETARY, (WATER RESOURCES) MINISTRY OF NARMADA,
WATER RESOURCE, WATER SUPPLY, AND KALPSAR,
GANDHINAGAR & 5 Ors.

..... Respondents

MOST RESPECTFULLY SOWETH THAT:-

I, Hasmukhbhai Bahecharbhai Parmar, Applicant in Person in the OA 109/2025 do here by solemnly affirm and state as under, regarding the order dated 21/01/2026 of the Hon. Tribunal. (The copy of the last order is attached as Annexure-A01)

1. I respectfully submit that as per the last order the Hon. Tribunal directed me to submit evidence of the encroachment in some areas of CRZ. In this regard there is concrete construction in Govali Bet in between the Narmada River. The place Govali Bet comes under the territory of the GOVALI Village Panchayat, Taluka - Jhagadia, Dist – Bharuch. (The photograph and the two screenshot of Google map are attached as Annexure-A02) The same village panchayat furnished me two land survey numbers 286 and 295 under the RTI Act in which the concrete construction has constructed. (The RTI information attached as Annexure-03 with its' translation and also with the RTI application.) The same survey numbers come under the CRZ area as per the CRZ map. (The concerned page of the CRZ Map No.- GJ 88 (SHEET NO – F 43 N 2/NW) is attached as Annexure – A04 and

NOTARY



[Handwritten Signature]

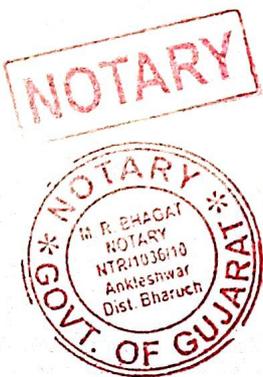
also attached the zoomed copy of the CRZ map which shows the same two survey numbers is attached as Annexure - A05.)

2. Furthermore, there are some concrete construction are observed closed to the bank of the Narmada River which GPS locations as below,
 - a. The GPS location of the above mentioned construction is Lat. – 21.717182, Long. – 73.079078. The screenshot of this location is attached as Annexure – A06.
 - b. Location - Lat. – 21.721432, Long. – 73.054048 - (Govali Bet Cricket ground) (The screenshot of this location is attached as Annexure – A07.)
 - c. Location - Lat. – 21.717892, Long. – 73.045561.- (Behind Narmada Park) (The screenshot of this location is attached as Annexure – A08.)
 - d. Location - Lat. – 21.741758, Long. – 73.067377. (The screenshot of this location is attached as Annexure – A09.)

2.1 In this regard for confirmation whether the above GPS locations come under the CRZ area I have made applications before the concerned government entities which are as under.

2.1.1 I have registered my grievance on the website- (<https://gczma.gujarat.gov.in/>) Gujarat Coastal Zone Management Authority (GCZMA) The Respondent No.05 as “GRV/2026/000007”. There is no any reply still today. The snapshot of the website is attached as Annexure – A10.

2.1.2 I have posted an application to the Member Secretary/C/o Regional Officer-GPCB-Bharuch, District Level Committee of CRZ, Bharuch dated 26/02/2026 whether these locations come under the CRZ area. (The copy of this application is

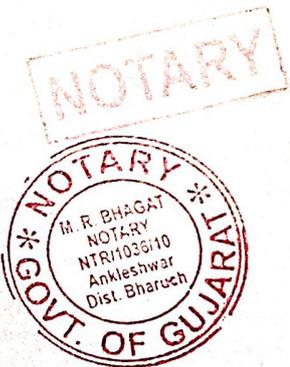


[Handwritten signature]

attached as Annexure – A11.) In this regard, the Member Secretary replied me that, “With reference the above subject, this is to inform you that Your letter and email dated 26/02/2026 were received by this office. Regarding the matters mentioned in the letter and the Hon. NGT (WZ) Case (OA - 109/2025), as it pertains to the jurisdiction of the Regional Office, GPCB, Ankleshwar (here in listed as Respondent No.03). Your letter is being transferred to RO- Ankleshwar for necessary action. Furthermore, informed that your representation is already been included in the agenda of the District Level Committee (DLC) meeting scheduled on 16/03/2026. This is for your kind information. In this regard any query than contact Regional Office, GPCB, Ankleshwar.” (The copy of the reply letter is attached as Annexure – A12) So, it is my humble pray before the Hon Tribunal that please order to the concerned respondents to present whatever report made regarding my representation in that held meeting on 16/03/2026. and also a copy would be furnished to me.

2.1.3 I also have given application to the Chairman, District Level Committee of CRZ, Bharuch dated 27/02/2026 whether these locations come under the CRZ area. (The copy of this application is attached as Annexure – A13.)

3. It is respectfully submitted that, as I get the replies from these above authorities soon I will present them before the Hon. Tribunal as early as possible.
4. It is respectfully prayed that please give order to the concerned respondents to investigate for my given applications to confirm whatever my above grievance.



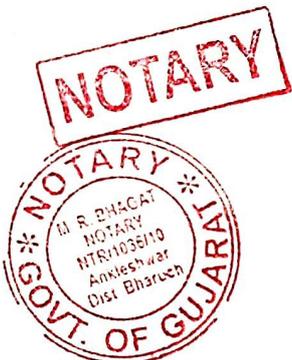
A handwritten signature in black ink is located at the bottom right of the page. The signature is cursive and appears to be the name of the notary, M. R. Bhagat.

5. It is respectfully submitted that the location Lat. – 21.717182, Long. – 73.079078 as per the above mentioned in sub-para (a) of para 2, The survey numbers 286 and 295 furnished by the PIO of GOVALI Village Panchayat in which the concrete construction has built as Annexure-A02 are at a one place which place comes under the jurisdiction of GCZMA the Respondent No.05.

6. It is respectfully submitted furthermore that Hon. Tribunal has directed me to take requisite step regarding remaining Respondents in the last order dated 21/01/2026. In this regard I went personally to the Respondent No.04 and submitted a letter by a little talk with the Geologist of Bharuch district dated 26/02/2026. (A copy of the letter is attached as Annexure – A14) Thereafter, I realized that there had written a name of the previous Geologist in that letter. So I again posted a letter by removing name dated 07/03/2026. (A copy of the letter attached as Annexure – A15)

6.1. It is respectfully stated that the Respondent No.04 is an important entity for checking legality of the clay used for giving the appropriate height to the concrete construction from the base level of the flood plain zone. Because such type of clay has been used for the concrete construction by the Respondent No.06 and penalty was imposed over them which details already attached on the page number 85 as Annexure - A11. So, there is importance of the Respondent No.04 in this present OA especially for investigation regarding legality of soil used for the concrete construction on the various places in the flood plain zone of the Narmada River.

6.2. Furthermore, I respectfully submit In this regard that there is being filled soil in a big concrete construction is going on in my village for giving height from the base level of the flood plain. I have already attached the photograph of this concrete construction on the page no



A handwritten signature in black ink is located at the bottom center of the page, below the text of paragraph 6.2.

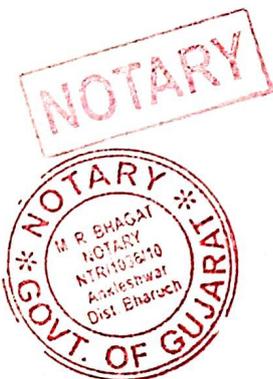
105 as Annexure - A13 of this paper book. The latest photograph of the encroachment with clay filled work is attached as Annexure - A16) So, it needs an investigation made by the Respondent No.04 in this regard.

7. It is respectfully submitted that I have some humble objections regarding the last submission which submitted by the joint committee constituted by the Hon. Tribunal. They are as below.

7.1. It is respectfully taken in attention of the Hon. Tribunal regarding the submission of the joint committee constituted by the order of the Hon. Tribunal dated 21/11/2025 that the submission of 04 pages submitted without any solemnity affirmation before the notary.

7.2. Apart from this fact there is one more thing in the same submission that there is signature of the SDM, Ankleshwar. In this regard my humble contention is that there is no any provision regarding the SDM Ankleshwar in the previous orders of the Hon. Tribunal. According to the order of the Hon. Tribunal dated 21/11/2025 the joint constituted committee comprising one member each of Water Resource Department, State of Gujarat, Gujaat Pollution Control Board (GPCB) and the District collector. (The order dated 21/11/2025 is attached as Annexure-A17) There is not signatory of the District collector as a member of the joint committee.

7.3. It is my humble contention before the Hon. Tribunal that the position of the dignity post added by the Hon. Tribunal in any committee is the most valuable part for saving & protecting the Environment. It should be complied with seriousness. So it is my humble prayer that the



Joint Committee is asked regarding the non-presence of the District collector.

Deponent,

HASMUKHBHAI BAHECHARBHAI PARMAR,
Applicant in Person in OA-109/2025

Place:- Ankleshwar

Date:- 20 March 2026

Regd. No. 649/26
Date 20 MAR 2026

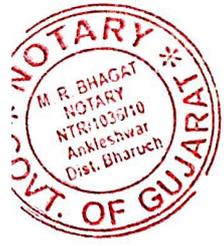


SOLEMNLY AFFIRMED
BEFORE ME

M. R. BHAGAT
NOTARY
NTR/1036/10
ANKLESHWAR, DIST. BHARUCH

20 MAR 2026

Mo. 98245 47610
MAHESH R. BHAGAT
NOTARY Docu. Reg. No. 649/26
Date 20/3/26
Reg. No. NTR/ANK/1036/10
Ankleshwar-01, Dist. Bharuch



Item No.10

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

**ORIGINAL APPLICATION NO.109 OF 2025 (WZ)
I.A. NO.687 OF 2025 (WZ)**

Hasmukhbhai Bahecharbhai Parmar

.....Applicant

Versus

The Secy. (Water Resources), Ministry of Narmada, Water Resources,
Water Supply and Kalpsar & 5 Ors.

....Respondents

Date of hearing: 21.01.2026

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**

Applicant : Applicant in-person
Respondents : Mr. Rinkesh Patel, Law Officer for R-2/Collector Bharuch
Ms. Shivani Rajpurohit, Advocate for R-3/GPCB
Ms. Manvi Damle, Advocate h/f
Mr. Maulik Nanavati, Advocate for R-5/GCZMA
Mr. Adwait Ghkhale, Advocate along-with
Ms. Poonam Mehta, Advocate for R-6
Mr. Rahul Barot, Advocate for Respondent

ORDER

1. Learned counsel Ms. Shivani Rajpurohit, appearing for Respondent No.3- GPCB (Nodal Agency), seeks additional two weeks' time to file the Joint Committee Report. We grant her the said time by way of last opportunity.

2. From the side of Respondent No.5- GCZMA, learned counsel Ms. Manvi Damle, holding brief of learned counsel Mr. Maulik Nanavati, has appeared and submitted that the area in question does not form part of the CRZ area, hence there is no role of the GCZMA in the case in hand, hence, the name of Respondent No.5 should be deleted from the array of parties.

3. When we confronted above question to the applicant, he submits that some area of the site in question falls in the CRZ area. But he could not give evidence to that effect and seeks two weeks' time for the same. We grant him the said time by way of last opportunity, failing which we would be left with no option but to delete the name of Respondent No.5 from the array of parties of the present Original Application.

4. We direct learned counsel for Respondent No.5- GCZMA also to file an affidavit, saying so on oath that no area of the site in question falls in the jurisdiction of Respondent No.5, within two weeks and a copy of the same be also served upon the applicant in advance, who may file rejoinder affidavit against the same, if so required, within one week thereafter,

5. Learned counsel Ms. Poonam Mehta, appearing for Respondent No.6- Ideal Clean Room LLP., seeks four weeks' time to file reply affidavit in this matter. We grant her the said time.

6. Registry is directed to issue Notice to the remaining Respondents, returnable within four weeks.

7. Steps shall be taken by the applicant within a week.

8. Put up this matter for further consideration on 27.03.2026.

Dinesh Kumar Singh, JM

Dr. Sujit Kumar Bajpayee, EM

January 21, 2026
ORIGINAL APPLICATION NO.109 OF 2025 (WZ)
I.A. NO.687 OF 2025 (WZ)
P.Kr.



21.717182, 73.079078



Page - 296



Tavra
તવરા

Kadod
કાદોડ

Narmada River

Govali Bet



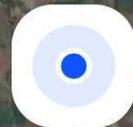
8

Govali
ગોવાલી

2000 ft

1 km

Google Maps



21°43'01.9"N 73°04'...



Directions

Start

Save

Share

21.717182, 73.079078



Page - 297



Narmada River

Google Maps

500 ft
100 m



21°43'01.9"N 73°04'...



Directions



Start



Save



Share

(જુઓ નિયમ-૪(૧))

અરજદારને માહિતી આપવા અને / અથવા તેનો અસ્વીકાર કરવા બાબત.

જાહેર માહિતી અધિકારી તથા
તલાટી કમ મંત્રીશ્રી
ગોવાલી ગ્રામ પંચાયત,
તાલુકા:-ઝઘડીયા, જિલ્લો:-ભરૂચ,
તા:-૦૭/૦૩/૨૦૨૬

પ્રતિશ્રી,

હસમુખભાઈ બહેચરભાઈ પરમાર

રહે-માંડવા બુર્જગ, તાલુકા:-અંકલેશ્વર

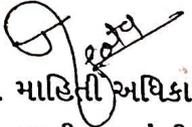
જિલ્લો:-ભરૂચ

શ્રીમાન,

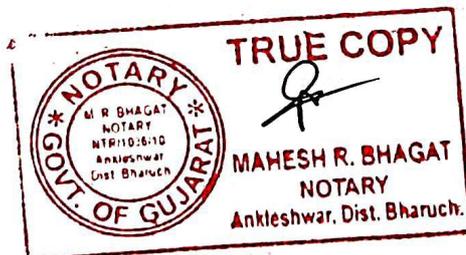
આપશ્રીની માહિતી નો અધિકાર અધિનિયમ ૨૦૦૫ હેઠળની માહિતી/દસ્તાવેજો આપવા માટેની વિનંતી કરતી
તા:-૨૫/૦૨/૨૦૨૬ અત્રેની કચેરીને ટપાલ મળ્યા તા:-૦૬/૦૩/૨૦૨૬ ની આપશ્રીની અરજના અનુસંધાનમા આ સાથે
અરજમાં માંગ્યા મુજબની જરૂરી માહિતી/દસ્તાવેજો ની જરૂરી નકલ સાથે સામેલ છે. જે નીચે મુજબ છે

ક્રમ નંબર	માંગેલ માહિતી	આપેલ માહિતીની વિગત
૧	મોજે-ગોવાલીબેટ તા:- ઝઘડીયા જિ:-ભરૂચ ગામની રેવન્યુ સીમમાં નર્મદા નદીના કિનારે પાકુ બાંધકામ થયેલ સર્વે નંબર ૭×૧૨ની માહિતી	મોજે-ગોવાલીબેટ ની રેવન્યુ સીમમાં નર્મદા નદી કિનારે આવેલ સર્વે નંબર ૨૮૬, ૨૮૫ ના સરકારી રેકૉડ ૭×૧૨ની નકલ આ સાથે સામેલ છે.(પાન નં-૨)

ઉપરના નિર્ણયથી નારાજ થયેલ હોય તો, નિર્ણય મળ્યાની તારીખથી દિન -૩૦માં આપ ઉપલા સત્તાધિકારીશ્રી
ને અપિલ કરી શકશો .જે આપશ્રીને જાણ થાય.


જાહેર માહિતી અધિકારી
તથા તલાટી કમ મંત્રીશ્રી
ગોવાલી ગ્રામ પંચાયત,
તા:-ઝઘડીયા, જિ:-ભરૂચ

નકલ સવિનય રવાના :-મે.પ્રથમ અપિલ સત્તાધિકારી તાલુકા વિકાસ અધિકારી સાહેબશ્રી ઝઘડીયા તરફ જાણ
સાડું.



Form – “C”

See The Act – 4 (1)

For Providing/denial Information to the applicant

Public Information Officer
& Talati cum Mantri,
GOVALI Village Panchayat,
Taluka:- Jhagadia, District:-
Bharuch,
Date:- 07/03/2026

To,
Hasmukhbhai Bahecharbhai Parmar,
Resi- Mandava Buzarg, Taluka – Ankleshwar,
District:- Bharuch

Sir,

Your application under the Right to Information Act – 2005 requested to furnish information dated 25/02/2026 received here in office dated 06/03/2026. In pursuant of your application the needful papers are as under.

SR. NO.	REQUIRED INFORMATION	DETAILS OF GIVEN INFORMATION
01.	The Survey Numbers in which Concrete Construction on the bank of the Narmada River in the territory At”- Govali-Bet, Ta:- Jhagadia, Dist:-Bharuch	The copy of the 7*12 of the survey number 285 and 295 as per the Government Record are attached herewith. (page no-2)

It is to be informed that if you aggrieved by this decision you can make an appeal to the upper authority within 30 – days.

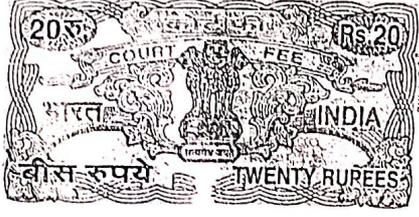
PUBLIC INFORMATION
OFFICER & TALATI CUM
MANTRI,
GOVALI Village Panchayat,
Taluka:- Jhagadia, District:-
Bharuch,

Copy mailed to with due respect:-

First Appellate Authority, TDO sir, Jhagadia, for kind information.

Form - "A"

See the RTI Act-2005



Hasmukhbhai Bahecharbhai Parmar
 M. Post. - Mandwa Buzurg,
 Taluka - Ankleshwar,
 District Bharuch - 393001
 Md. 9913588150
 Date - 25/02/2026

To,
 The Hon'ble Public Information Officer/Talati-cum-Minister.
 Gam Panchayat Office,
 At. & Post - Govali,
 Taluka - Jhagadia, District Bharuch,

Subject:- Matter of providing information under the Right to Information Act-2005.

Sir,

In view of the above subject reference, I humbly request you to provide information under the Right to Information Act-2005 for the following issues.

1. Please furnish the survey number and copy record of 07 of the said survey number of the place in Gowali-Bet on the banks of the Narmada river on which the concrete construction has been built, the photographs of which are included with this application.

Thank you,

In service,

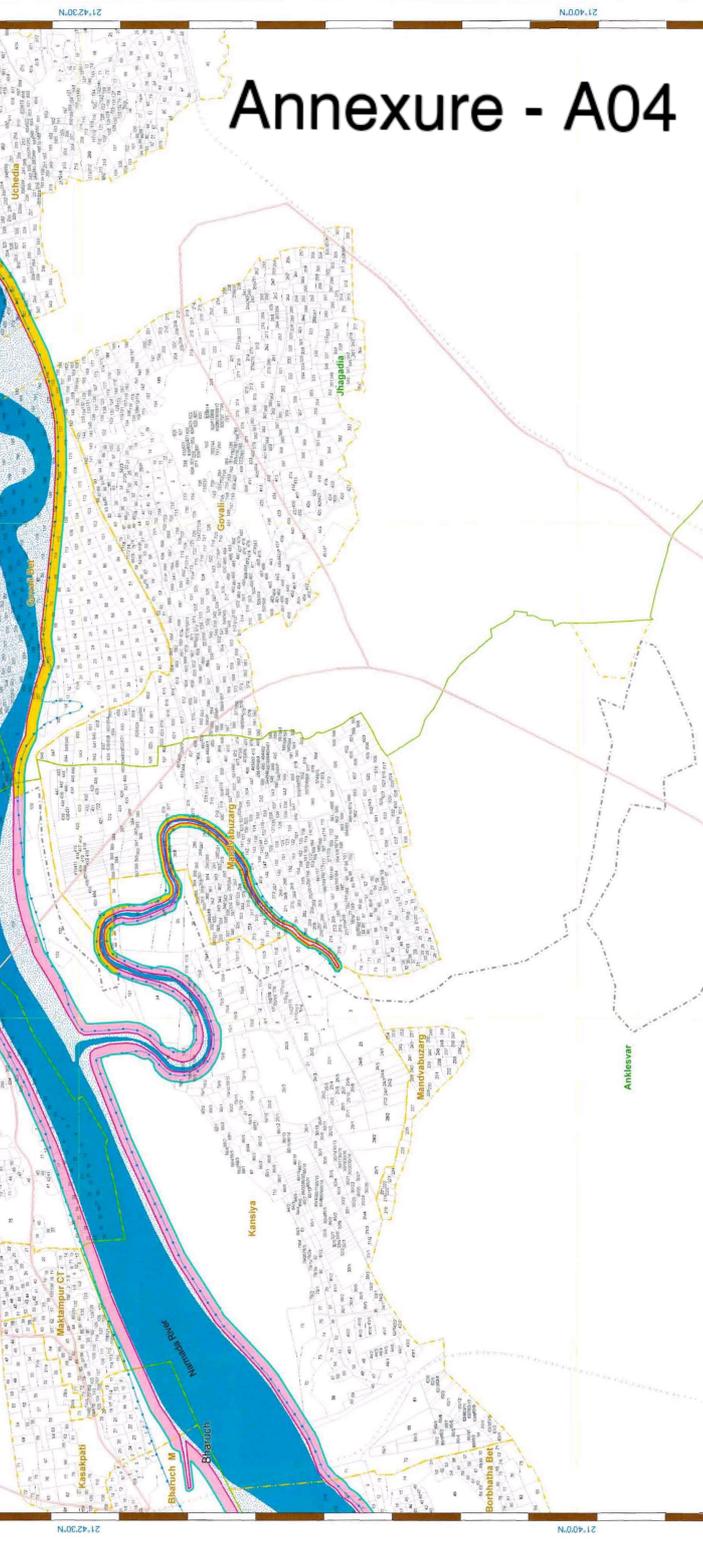
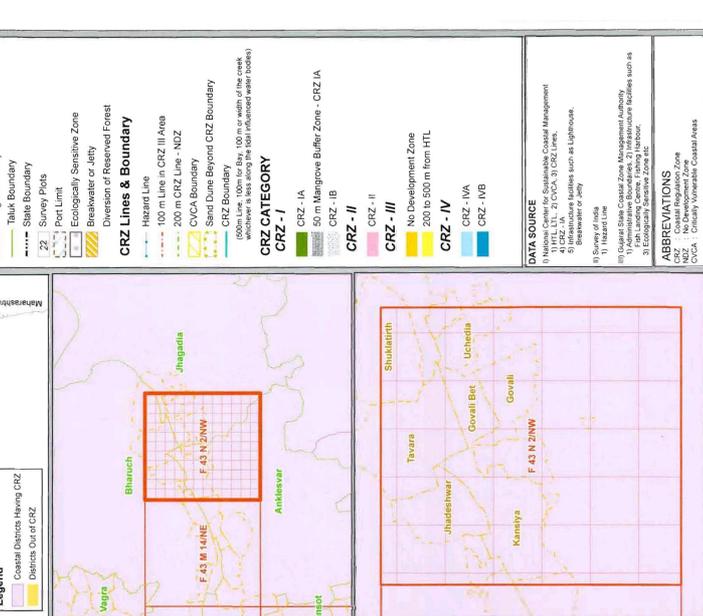
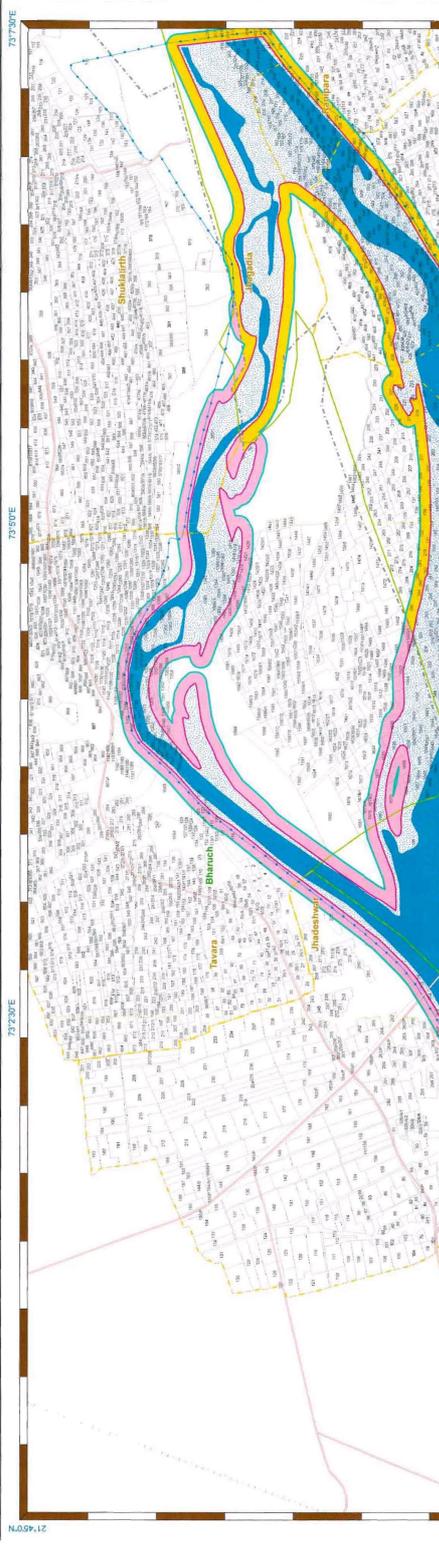
Regards,

 25-02-26
 Hasmukhbhai Bahecharbhai Parmar



Received by
 Jigmesh
 25/02/2026
 9904238910
 TCM Jigmesh





Scratinized by	Certified by	Concurred by	Approved by
Technical Expert Committee National Centre for Sustainable Coastal Management, MOEF & CC	Director (Environment) National Centre for Sustainable Coastal Management, MOEF & CC	Director (Environment) National Centre for Sustainable Coastal Management, MOEF & CC	Director (Environment) National Centre for Sustainable Coastal Management, MOEF & CC

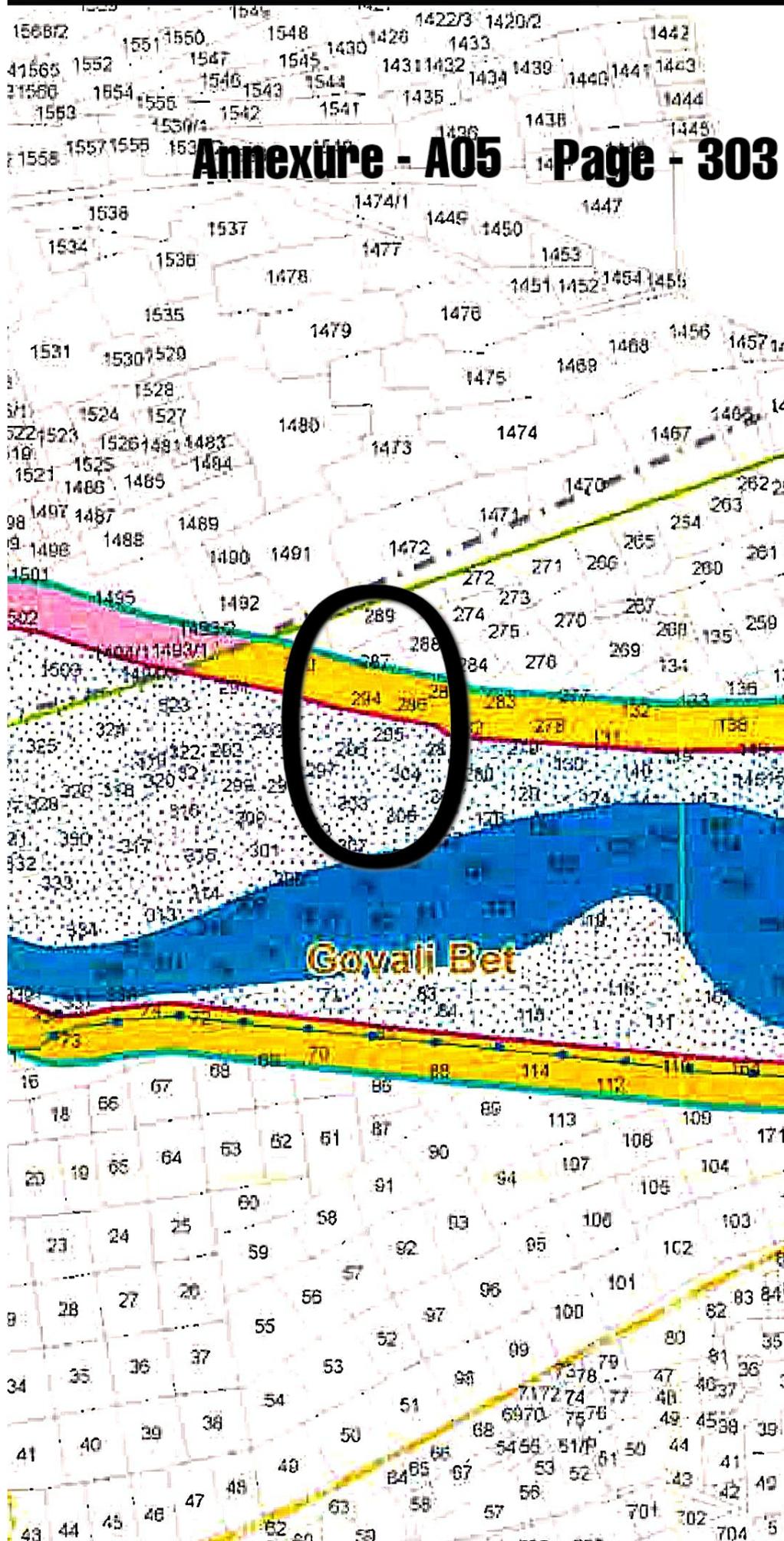
PREPARED AS PER COASTAL REGULATION ZONE NOTIFICATION, 2011

Annexure - A04 Page - 302

Prepared by
 National Centre for Sustainable Coastal Management
 (Ministry of Environment, Forest & Climate Change)
 Chennai - 600 025

Prepared for
 FORESTS AND ENVIRONMENT DEPARTMENT
 Government of Gujarat

Annexure - A05 Page - 303



21.717182,73.079078



Annexure - A06
Page - 304

Google Maps



Dropped pin



Directions

Start

Save

Share

21.721432,73.054048



Annexure - A07

Page - 305

Dholakia Island

Dholakia Island Entry

Narmada River

Google Maps

500 ft

200 m

Govali Bat Cricket ...



Directions



Start



Save



Share

21.717892,73.045561



Annexure - A08



Page - 306

nan
ndir
मंदि
मंदिर



Shree Nilkantheshwar
Mahadev Mandir
श्री नीलकंठेश्वर
महादेव मंदिर



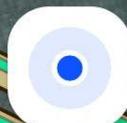
Shree Nilkantheshwar
Narmada Nadi Kinaaro
श्री नीलकंठेश्वर
नर्मदा नदी किनारो

Narmada River

Google Maps

Narmada bridge

200 ft
100 m



Dropped pin



Directions

Start

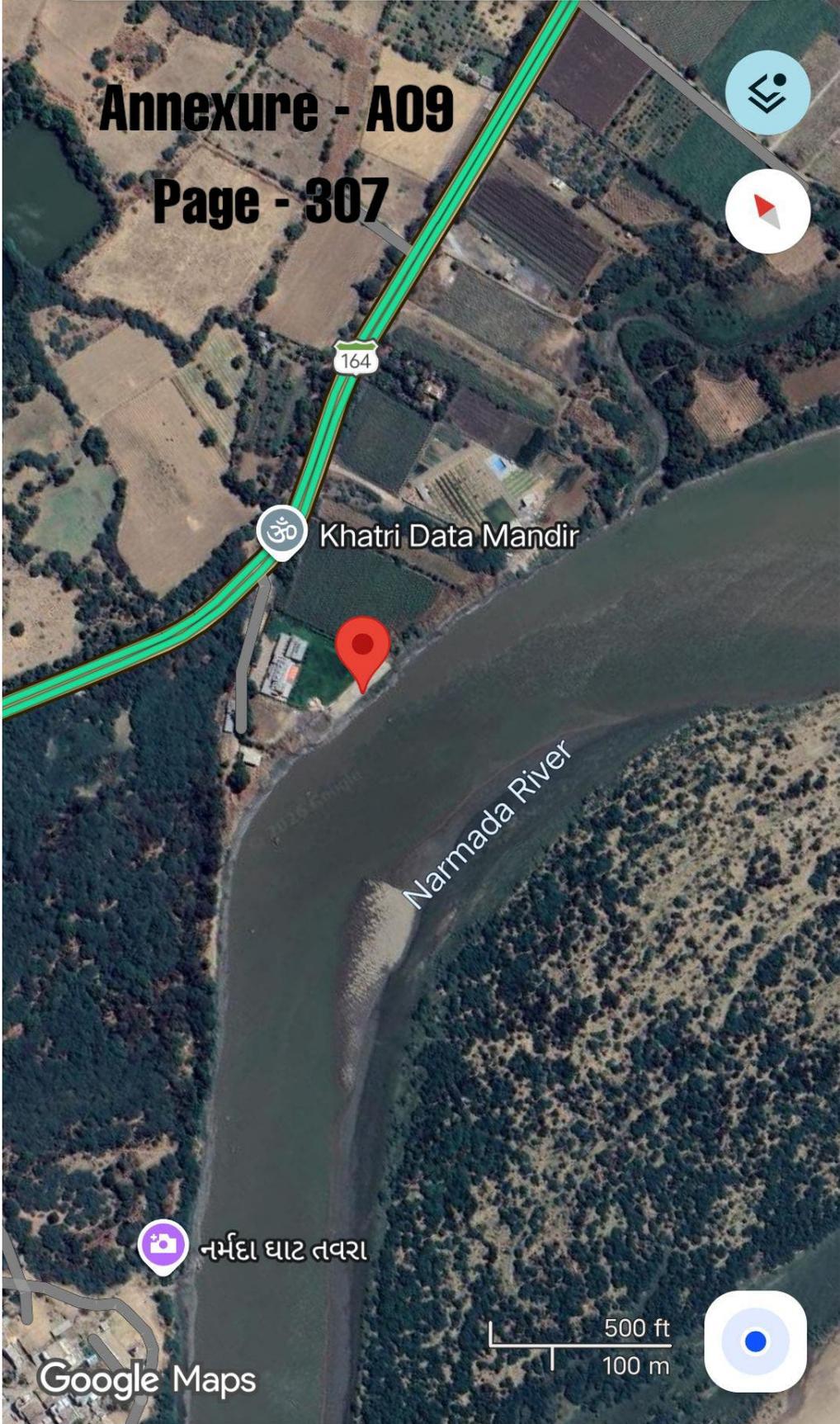
Save

Share

21.741758,73.067377 X

Annexure - A09

Page - 307



164



Khatri Data Mandir



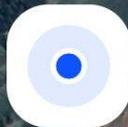
Narmada River



नर्मदा घाट तवरा

500 ft
100 m

Google Maps



Dropped pin



Directions

Start

Save

Share



Add New Grievance

Grievance History

Sr No	Grievance No.	Status	View Application	Interim Reply	Final Reply	Corresponding Letter
1	GRV/2026/000007					
2	GRV/2026/000006					

Showing 1 to 2 of 2 entries

Previous 1 Next

Gujarat Coastal Zone Management Authority

Government Of Gujarat

Important Links

- > Terms & Conditions
- > Privacy Policy

Quick Links

- > GCZMA Portal
- > Directory of GCZMA Members

Activate Windows
Go to Settings to activate Windows.

Type here to search



Hasmukhbhai Bahecharbhai Parmar
At & Post. - Mandawa Buzurg,
Taluka - Ankleshwar,
Dist. Bharuch - 393001
M. 9913588150
Date - 25/02/2026

To,
The Hon'ble Member Secretary,
District Level committee-CRZ-Bharuch district (DLC),
C/o Hon. Regional Officer-GPCB-Bharuch,
GIDC Phase – II, Narmadanagar,
Bharuch-392015

Subject:- Make an investigation report for some location come whether in CRZ area.

Sir,

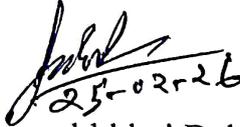
With due respect, I request to you make an investigation reports for the following GPS location whether come under CRZ area.

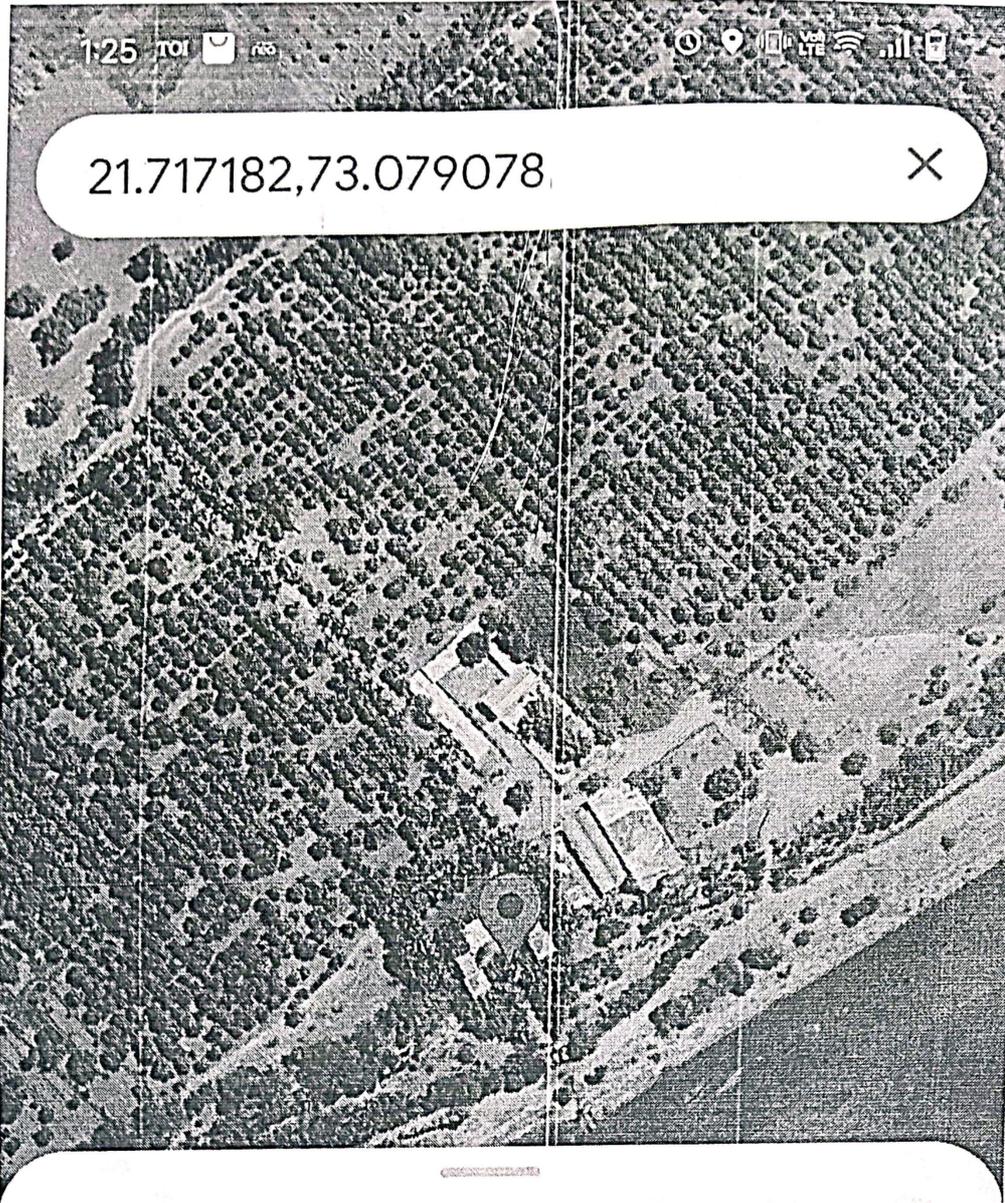
1. Location - Lat. – 21.717182, Long. – 73.079078. The screenshot of this location is attached as Annexure – 01.
2. Location - Lat. – 21.721432, Long. – 73.054048 - (Govali Bet Cricket ground)
The screenshot of this location is attached as Annexure – 02.
3. Location - Lat. – 21.717892, Long. – 73.045561.- (Behind Narmada Park)
The screenshot of this location is attached as Annexure – 03.
4. Location - Lat. – 21.741758, Long. – 73.067377. The screenshot of this location is attached as Annexure – 04.

I also attached a related page of the CRZ MAP down loaded from the website of the GCZMA as Annexure – 05.

Note:- This information is require for the submission before the Hon. NGT (WZ) in the OA -109/2025. The next date is 27/03/2025. So it it is my humble request to give me it before a week of the said date.

Thanking you


25-02-26 Deponent,
Hasmukhbhai Bahecharbhai Parmar



Dropped pin





Near Govali Bet, Gujarat 393001 · 🚗 12 min

-  **Directions**
-  **Start**
-  **Save**
-  **Share**

 Near Govali Bet, Gujarat 393001 

P38H+VJG Uchedia, Gujarat 

21.7171816, 73.0790776

 **Add a missing place**

 **Add your business to Maps for free**



Govali Bat Cricket ...

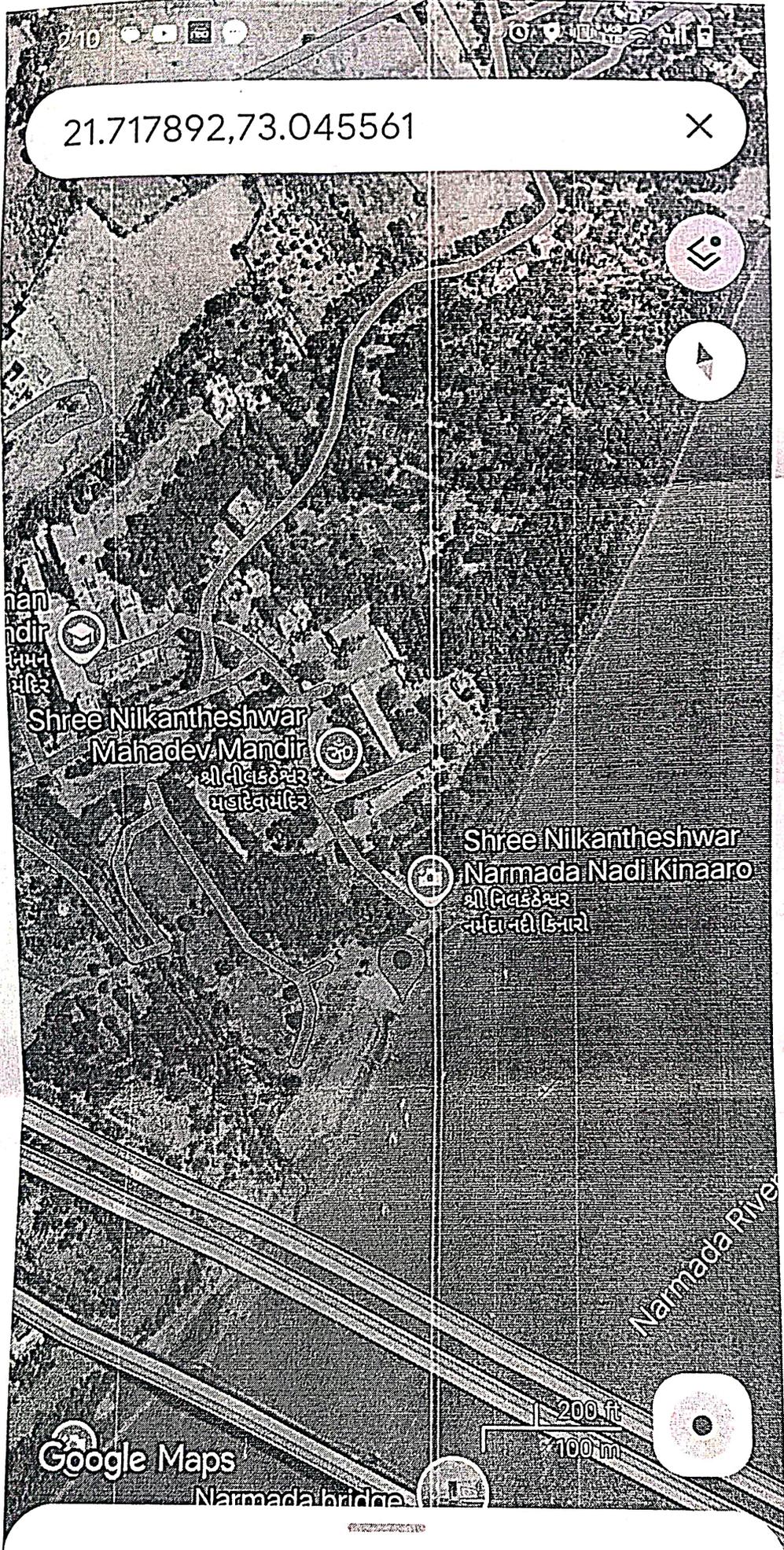


Directions

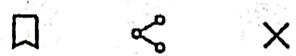
Start

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Share



Dropped pin



Directions

Start

Save

Share

**GUJARAT POLLUTION CONTROL BOARD**

Regional Office, Bharuch

C-1/119/3, GIDC Phase-2, Narmadanagar, Bharuch – 392 015.

Phone: 02642- 246 333, E mail ID : ro-gpcb-bhar@gujarat.gov.in

No. GPCB/RO-Bharuch/T-268(F)/8425/2026

Date: 12/03/2026

To,
✓ **Hasmukhbhai Bahecharbhai Parmar**
At & Post. - Mandawa Buzurg,
Taluka - Ankleshwar,
Dist. Bharuch.

Subject: Make an investigation report for some location come whether in CRZ area.

Reference: Your Letter and Email dated 26/02/2026.

With reference to the above subject, this is to inform you that Your letter and email dated 26/02/2026 were received by this office. Regarding the matters mentioned in the letter and the Hon. NGT (WZ) Case (OA-109/2025), as it pertains to the jurisdiction of the Regional Office, GPCB, Ankleshwar. your letter is being transferred to RO-Ankleshwar for necessary action. Furthermore, informed that your representation is already been included in the agenda of the District Level Committee (DLC) meeting scheduled on 16/03/2026. This is for your kind information, in this regard any query than contact Regional Office, GPCB, Ankleshwar.

Gujarat Pollution Control Board


(K. N. Vaghamsi)

Regional Officer, Bharuch

Member Secretary, District Level CRZ Committee

Copy to:

- (1) Regional Officer, Gujarat Pollution Control Board, Ankleshwar. Please find enclosed herewith the above mentioned representation.
- (2) CRZ file.

Hasmukhbhai Bahecharbhai Parmar
At & Post. - Mandawa Buzurg,
Taluka - Ankleshwar,
Dist. Bharuch - 393001
M. 9913588150
Date - 27/02/2026

To,
CHAIRMAN-DLC
BHARUCH DISTRICT COLLECTOR,
HON. COLLECTOR & DM,
COLLECTOR OFFICE, 1ST FLOOR,
JILLA SEVA SADAN, KANBIVAGA,
BHARUCH - 392001
Email - collector-bha@gujarat.gov.in

Subject:- Make an investigation report for some location come whether in CRZ area.

Sir,

With due respect, I request to you make an investigation reports for the following GPS location whether come under CRZ area.

1. Location - Lat. – 21.717182, Long. – 73.079078. The screenshot of this location is attached as Annexure – 01.
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Note:- This information is require for the submission before the Hon. NGT (WZ) in the OA -109/2025. The next date is 27/03/2025. So it it is my humble request to give me it before a week of the said date.

Thanking you


Deponent,
27/02/2026
Hasmukhbhai Bahecharbhai Parmar


27/2/26
રજીસ્ટ્રાર
કલેક્ટર કચેરી
ભરૂચ.



Dropped pin





Near Govali Bet, Gujarat 393001 · 🗓 12 min

-  **Directions**
-  **Start**
-  **Save**
-  **Shi**

 Near Govali Bet, Gujarat 393001 

P38H+VJG Uchedia, Gujarat 

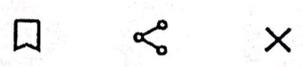
21.7171816, 73.0790776

 **Add a missing place**

 **Add your business to Maps for free**



Govali Bat Cricket ...



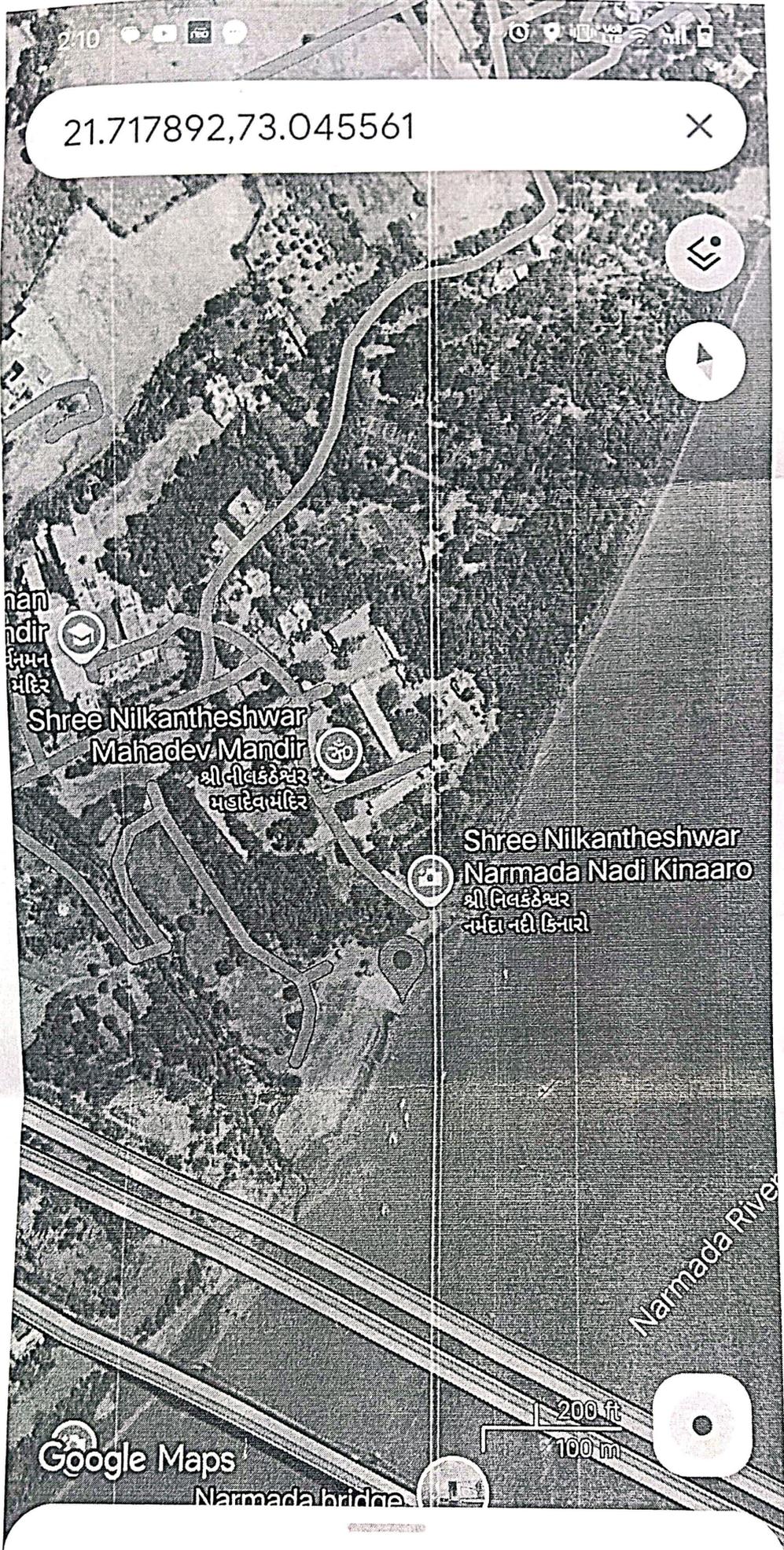
Directions

Start

Save

Share

Amrampal 03



21.717892,73.045561

Google Maps

Dropped pin

Directions

Start

Save

Share

HASMUKHBHAI BAHECHARBHAI PARMAR,
At & Post – MANDAVA BUZARGA,
Talu – ANKLESHWAR, Dist – BHARUCH,
Gujarat -393001
Mo- 09913588150,
email – hparmar24@gmail.com
Date :- 26/02/2026

To,

DEPARTMENT OF GEOLOGY & MINING OF BHARUCH DISTRICT,
C/O MS RACHANABEN OZA
2ND FLOOR, JILLA SEVA SADAN,
KANBIVAGA, BHARUCH-392001
MOBILE NO – 9979178124
Email – geologist-bha@gujarat.gov.in

Sub:- Letter pursuant to the order dated 21/01/2026 of the Hon'ble National Green Tribunal (WZ) Pune in OA-109/2025.

Sir/Madam,

With due respect, I inform you that your office is the Respondent No – 04 in the OA 109/2025 before the Hon. National Green Tribunal (WZ) Pune.

1. In this regard, I served a copy of the same OA dated 19/12/2025.
2. Furthermore, I served a NOTICE to your office by INDIA POST dated 26/12/2025 which your office received dated 27/12/2025 for representing before the Hon. Tribunal dated 21/01/2026.
3. However there was no any appearance on behalf of your side. So in the last order Hon. Tribunal directed to me to take steps for the same. So I am informing you by this letter that the next hearing will be on 27/03/2026. So I humbly request you to take requisite step in this regard.

Thanking You,

In Service,

26/02/2026
રહસ્ય શાખા
ભુરુચ શાસ્ત્રીની કચેરી,
ભુરુચ વિજ્ઞાન અને ખનિજ ખાતું,
રજો માલ, કલેક્ટર કચેરી, ભુરુચ.

HASMUKHBHAI BAHECHARBHAI PARMAR,
--The Applicant in Person

HASMUKHBHAI BAHECHARBHAI PARMAR,
At & Post – MANDAVA BUZARGA,
Talu – ANKLESHWAR, Dist – BHARUCH,
Gujarat -393001
Mo- 09913588150,
email – hparmar24@gmail.com
Date :- 05/03/2026

To,

Hon. Geologist,
DEPARTMENT OF GEOLOGY & MINING OF BHARUCH DISTRICT,
2ND FLOOR, JILLA SEVA SADAN,
KANBIVAGA, BHARUCH-392001
MOBILE NO – 9979178124
Email – geologist-bha@gujarat.gov.in

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Thanking You,

In Service,


05-03-2026
HASMUKHBHAI BAHECHARBHAI PARMAR,
--The Applicant in Person



Department of Posts
Government of India
Ministry of Communications

Generated through Indiapost website on: 19/3/2026, 1:58:55 pm

Consignment/MO Tracking Report

Consignment/MO Number: **EG581258286IN**

Article Number:
EG581258286IN

Article Type:
SP_INLAND_DOC

Booked At:
Narmada Nagar SO Bharuch

Booked On:
07/03/2026, 13:13:37

Destination:
Bharuch HO

Origin Pincode:
392015

Delivered On:
09/03/2026, 15:10:55

Destination Pincode:
392001

Event	Date	Time	Office	Remarks
Item Booked	07/03/2026	13:13:37	Narmada Nagar SO Bharuch	-
Item bagged	07/03/2026	15:43:07	Narmada Nagar SO Bharuch	-
Item dispatched from Hub	07/03/2026	16:14:18	Narmada Nagar SO Bharuch	-
Item dispatched from Hub	07/03/2026	18:24:15	Bharuch RMS TMO	-
Item received at Hub	07/03/2026	19:11:59	Bharuch ICH	-
Item bagged	07/03/2026	22:22:43	Bharuch ICH	-
Item dispatched from Hub	07/03/2026	22:32:40	Bharuch ICH	-
Item dispatched from Hub	08/03/2026	04:16:19	Bharuch RMS TMO	-
Item received at Destination	09/03/2026	08:04:56	Bharuch HO	-
Taken out for delivery	09/03/2026	08:47:54	Bharuch HO	-
Item Delivered(Addressee)	09/03/2026	15:10:55	Bharuch HO	Delivered



Item No.7

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

**ORIGINAL APPLICATION NO.109 OF 2025 (WZ)
WITH
I.A. NO.687/2025 IN O.A. NO.109/2025 (WZ)**

Hasmukhbhai Bahecharbhai Parmar

..... **Applicant**

Versus

Hon. Secretary (Water Resources), Ministry of
Narmada, Water Resources, Water Supply) & Ors. ... **Respondents**

Date of hearing : 21.11.2025

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**

Applicant : Applicant in person present through VC

ORDER

1. The issue in the present Original Application raised by the applicant, who has appeared in person through VC, is limited to the encroachment made by unknown persons in the floodplain zone of Narmada river, regarding which he had complained the District Collector, Bharuch, but no action has been taken.

2. The applicant has drawn our attention to the photographs of the site in question, particularly the photographs, annexed at pages 106 and 107 of the paper-book, which show a school to be flooded by the river flood water. It is stated that due to illegal construction in floodplain zone of the river, the flooding has occurred and hence, all the illegal structures at the site in question need to be demolished.

3. The clarification, which was sought from the applicant by our previous order dated 03.11.2025, has been submitted through e-mail dated 18.11.2025 in the form of an affidavit.

4. Considering the averments in the memo of Original Application and the clarification by way of an affidavit submitted by the applicant, referred to above, we find that substantial question related to adverse impact on the environment has been raised in this application and hence we admit this Original Application and direct the Registry to issue notice to the respondents, returnable within four weeks. As there is delay in filing the present application, the applicant has moved an application being I.A. No.687 of 2025 (WZ). We direct the Registry to issue notice to the respondents on the said application (I.A. No.687/2025) also, returnable within four weeks.

5. The applicant is directed to provide copies of the memo of Original Application, I.A. No.687/2025 and annexures thereto to the respondents, within a week.

6. The applicant is also directed to take necessary steps for service upon the respondents by both ways and also through available e-mail.

7. At this stage, we deem it appropriate to constitute a Joint Committee comprising one member each of Water Resources Department, State of Gujarat, Gujarat Pollution Control Board (GPCB) and the District Collector, Bharuch, of which GPCB shall be the nodal agency. We direct the Joint Committee to visit the site in question and submit its report as to whether there are encroachments made in the floodplain area of river Narmada and details thereof and any other details with regard to the issues involved in this matter. The report of the Joint Committee shall be submitted before us by the MPCB within one month, by e-mail at ngt-pune@gov.in preferably in

the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

8. A copy of this order shall be served upon all the members of the Joint Committee by the GPCB for compliance as above.

9. Put up this matter for next consideration on 21.01.2026.

Dinesh Kumar Singh, JM

Dr. Sujit Kumar Bajpayee, EM

November 21, 2025
ORIGINAL APPLICATION NO.109 OF 2025 (WZ)
npj